

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 1113 of 1993

(10)

New Delhi, this the 11th day of March, 1999

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN(J)
HON'BLE SHRI N. SAHU, MEMBER(A)

Ashok Kumar,
Draughtsman Level III
Directorate of Organisations(Ceremonials)
Room No. 111A, Air Headquarters,
Vayu Bhawan,
New Delhi-110011.

.... Applicant

(By Advocate: Shri S.C. Saxena)

Versus

1. Secretary,
Ministry of Defence,
Govt. of India, New Delhi.

2. The Jt. Secretary(A) & CAO
Ministry of Defence,
C-II Hutmants, DHQ PO, New Delhi.

3. The Controller of Defence Accounts(Hqrs)
'O' Block, DHQ PO,
New Delhi.

.... Respondents

(By Shri Trilochan Rout, Departmental Representative)

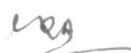
O R D E R (ORAL)

By Reddy, J.:-

Heard Shri S.C. Saxena, learned counsel for the applicant and Shri Trilochan Rout, departmental representative.

2. It is fairly conceded by the learned counsel for the applicant that the relief prayed for has been granted subsequently to filing of the O.A. The O.A. becomes infructuous and it is accordingly dismissed as infructuous. No costs.


(N. SAHU)
MEMBER(A)


(V. RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

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